

(Rs. Per kg.)

<i>Commodity/Centres</i>	<i>As on</i>	
	<i>1.12.1989</i>	<i>2.11.1990</i>
<i>Edible Oils</i>		
<i>1</i>	<i>2</i>	<i>3</i>
<i>Urad</i>		
Delhi	12.00	13.00
Bombay	13.00	14.00
Madras	11.00	11.00
Lucknow	12.00	13.50

Source: Directorate of Economics & Statistics, Ministry of Agriculture.

Admission to Repatriates from Gulf

1035. SHRI K. MURALEEDHARAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have received any complaints from repatriates from Gulf about denial of admission to their children in Kendriya Vidyalaya;

(b) if so, the steps taken for securing admission of such children;

(c) whether the Government have received enquiry reports from C. B. S. E. Chairman, Commissioner of Central School and Secretary of Human Resource about the complaint from Kerala; and

(d) if so, the details of these reports?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) and (b). Requests/representation were received from repatriates of Gulf Countries and from the

migrant parents of students from J & K State for admission of their wards in Kendriya Vidyalayas and other Government Schools. Consequently instructions were issued by Kendriya Vidyalaya Sangathan for admission of returnee children from Kuwait & Iraq and migrants from Jammu & Kashmir Valley as a special category in the Schools of their choice over and above the class ceiling without insisting on pre-condition of admission-test and production of transfer certificate, accepting declaration on affidavit.

(c) and (d). A committee comprising of Chairman, CBSE, Commissioner, Kendriya Vidyalaya Sangathan, Joint Secretary, Department of Education, Ministry of Human Resource Development Govt. of India has a meeting with the Minister (Education & Law), Govt. of Kerala and Secretary to the Govt. of Kerala, General Education Deptt. on the problems of the students from Gulf countries. The following decisions were taken:

- (i) Kendriya Vidyalaya/Central Board of Secondary Education schools may admit/retain excess

- strength for each class/division wherever necessary to accommodate the students who have migrated from Kuwait and Iraq in relaxation of the normal priority criteria.
- (ii) Pupils admitted this year will continue to be in the schools till they finish their course.
- (iii) 60% attendance available to the pupil after admission to the schools in Kerala will be treated as minimum attendance.
- (iv) Students studying languages like French or other subjects which are not being offered by Kendriya Vidyalayas/CBSE schools, will be permitted to sit for the examination, provided the guardians take up the responsibility of arranging private study in these subjects.
- (v) The request for exemption from a third language as a compulsory subject, will be considered favourably by the respective Boards of Education.
- (vi) For admission to class XI, the minimum marks requirement followed in Kendriya Vidyalayas for two Science groups will be insisted. However, those studying in Standard XII, this condition will not be applied.
- (vii) The schools affiliated with CBSE where there are classes only up to standard X, the Xth Standard may be opened provisionally in anticipation of sanction by CBSE if the Management has provided minimum requirements for opening that standard under the

existing provisions.

- (viii) In respect of existing schools which have only standards upto IV or so, the Standards V & VI may be opened this year so that the students migrated from the Gulf countries could be admitted.

[*Translation*]

Minimum Statutory Price of Sugarcane

1036. SHRI MITRA SEN YADAV:
SHRI SANTOSH KUMAR
GANGWAR:
SHRI M. BAGA REDDY:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Government are aware of the disparity in the statutory minimum price of sugarcane in the various states of the country;

(b) if so, the price of the sugarcane State-wise;

(c) whether the Government propose to bring uniformity in the price structure of sugarcane; and

(d) if so, the steps proposed to be taken to bring about uniformity in this regard?

THE MINISTER OF STATE IN MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN): (a) and (b). The statutory minimum price of sugarcane payable by Sugar factories; fixed by the Central Government under the Sugarcane (Control) Order, 1966, is applicable uniformly in all the States. For 1990-91 sugar season, the price has been fixed at Rs. 23.00 per quintal linked to a recovery of 8.5% with proportional premium for higher recoveries. This price is uniform for all the states.